

(a) the number of families to be brought under the Rashtriya Swasthya Bima Yojana during the year 2009-10;

(b) whether Government is planning to bring all the families living below the poverty line in unorganised sector, under the above scheme;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT): (a) to (d) The Rashtriya Swasthya Bima Yojana has been extended to all the estimated 6 crore BPL families (a unit of five) from the year 2009-10. The estimated BPL families are, however, likely to be covered in five years.

#### **Covering of unorganised sector under RSBY and AASBY**

525. SHRI RAMA CHANDRA KHUNTIA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether Government plans to cover all unorganized sector workers in Rashtriya Swasthya Bima Yojana and Aam Aadmi Swasthya Bima Yojana and till now how many workers have already been covered, State-wise details and by when Government will be able to cover all of 433 million of unorganized workers under Rashtriya Swasthya Bima Yojana and Aam Aadmi Swasthya Bima Yojana;

(b) whether the Government is also bearing some percentage of expenditure on Aam Aadmi Swasthya Bima Yojana; if so, the details thereof; and

(c) whether Government is thinking to increase the old age pension upto Rs. 1000/- per month and reducing the eligible age from 65 to 58?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT): (a) The Rashtriya Swasthya Bima Yojana (RSBY) has been extended to all the estimated 6 crore Below Poverty Line families from the year 2009-10. A smart card based cashless health insurance cover of Rs. 30,000/- per year is being provided to BPL families (a unit of five) in the unorganised sector. The premium is being shared by Centre and State Government in the ratio of 75:25. In case of States in the North East region and Jammu and Kashmir, the ratio is 90:10.

Till now 25 States/ Union Territories have initiated the process of implementation of RSBY and 18 States have started issuing smart cards. On the basis of reports received from the States, a Statement showing the State-wise distribution of smart cards upto 30.06.2009 is at Statement-I (See below). There is no scheme named Aam Aadmi Swasthya Bima Yojana (AASBY). However, there is a scheme named as Aam Aadmi Bima Yojana being implemented through Life Insurance Corporation (LIC). The LIC has reported that under the Aam Aadmi Bima Yojana (AABY), a total of 75, 61,176 rural landless households have been covered, so far. State-wise coverage of AABY upto 31.05.2009 is Statement-II. (See below)

(b) Under the AABY, an annual premium of Rs. 200 is equally shared by the Central Government and the respective State Governments/UTs.

(c) There is no such proposal under consideration of the Government.

**Statement-I**

*Number of Smart Cards issued as on 30.06.2009*

Sl. No.	Name of the State/UTs	Smart cards issued.
1.	Bihar	633370
2.	Chhattisgarh	5701
3.	Delhi	41990
4.	Goa	1679
5.	Gujarat	679198
6.	Haryana	621944
7.	Himachal Pradesh	80242
8.	Jharkhand	237904
9.	Kerala	977112
10.	Maharashtra	277572
11.	Nagaland	7645
12.	Punjab	94354
13.	Rajasthan	120123
14.	Tamil Nadu	70691
15.	Uttar Pradesh	834871
16.	Uttarakhand	53940
17.	West Bengal	140433
18.	Chandigarh	3695
TOTAL :		4882464

**Statement-II**

*State-wise coverage under Aam Admi Bima Yojana as on 31.05.2009*

Sl.No.	State	Coverage
1	2	3
1.	Himachal Pradesh	5,000
2.	Andhra Pradesh	38,00,000
3.	Maharashtra	9,71,147
4.	Gujarat	1,91,381
5.	Chandigarh	1,153
6.	Jammu & Kashmir	51,000
7.	Madhya Pradesh	13,64,232

1	2	3
8.	Bihar	3,80,000
9.	Jharkhand	37,546
10.	Karnataka	2,50,000
11.	Kerala	1,68,811
12.	Uttar Pradesh	3,40,806
13.	Chhattisgarh	100
TOTAL :		75,61,176

**Non implementation of Acts meant for construction workers**

526. SHRI RAMA CHANDRA KHUNTIA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) the state-wise details where the Building and Other Construction Workers (Regulation and Employment Service Condition) Act, 1996 and Building and Other Construction Workers Welfare Cess Act, 1996 have not been implemented;

(b) whether Supreme Court has given any direction to Central Government and State Governments for implementation of these two Acts;

(c) whether it is a fact that some States have collected cess but construction workers are not getting the benefit of the schemes and there is no infrastructure for the registration of the workers; and

(d) the reasons for not implementing the legislations by Government?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT): (a) Under the Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996 and the Building and Other Construction Workers Welfare Cess Act, 1996, the States have to frame and notify Rules, constitute Advisory Committees/Expert Committees, appoint various authorities for registration of workers, cess collection, inspection and Appealing Authority and constitute State Welfare Boards to frame and implement various welfare schemes in pursuance of the said Acts. The States are at various stages of implementation of these Acts. State-wise status is given in the Statement. (*See below*)

(b) Hon'ble Supreme Court *vide* its order dated 13th January, 2009 has asked all the State Governments to file status of implementation of the Acts.

(c) The State Governments are collecting cess and the cess is transferred to State Welfare Boards. State Welfare Boards are implementing various welfare schemes for building and other construction workers. Some States are in the process of formulating different welfare schemes.

(d) All the State Governments/Union Territories are at various stages of process for implementation of the Acts.